

[Mr. Speaker]

the reason that each House in supreme so far as its own proceedings are concerned. The immunity that we have in this House from being charged for defamation or any other charge by any other person or any other legislature, the same immunity applies to him also. If really the hon. Chief Minister has said what he is alleged to have said here it is regrettable, as the hon Home Minister has said. I am sure that if any hon. Minister or any member in any other House takes advantage of the immunity there, the other 14 States with their legislatures, including Upper Houses, will also take advantage of it. Now, if it is really true, this ought not to be continued. I hope and trust that this wholesome principle will be followed everywhere—no House will cast any aspersion and no Member will cast any aspersion on any member of the other House or any other House in this way. I do not give my consent to this. I will treat it as closed.

Shri Jaipal Singh (Ranchi West-Reserved-Sch. Tribes): I think a clarification is called for in the light of what has been stated here, which is now public property. It is obvious that the MLAs and MPs referred to in what has been presented to us, belong to only one State.

Shri P. K. Deo: No, no.

Mr. Speaker: I am sure he refers to MLAs of his own State and MPs of this country.

12.29 hrs.

RELEASE OF A MEMBER

Mr. Speaker: I have to inform the House that I have received the following wireless message dated the 25th March, 1959, from the Superintendent of Police, Rohtak:—

"I have the honour to inform you that Chaudhary Pratap Singh

Daulta, Member, Lok Sabha, who was convicted on the 10th March, 1959 and imprisoned for two months and a fine of Rs. 200 or in default to undergo one month's further simple imprisonment for being a member of unlawful assembly in District Courts, Rohtak, was released from District Jail, Rohtak, under the orders of Punjab Government on the 25th March, 1959 at 12 noon."

He is already here.

12.36 hrs.

PAPERS LAID ON THE TABLE

CASES OF TENDERS NOT ACCEPTED BY INDIA STORES DEPARTMENT

The Minister of Works, Housing and Supply (Shri K. C. Reddy): Sir, I beg to lay on the Table a copy of the statement of cases in which the lowest tenders have not been accepted by the India Stores Department, London, during the half year ending the 31st December, 1958. [Placed in Library, See No. LT-1316/59.]

NOTIFICATION UNDER REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY ACT

Shri K. C. Reddy: Sir, I beg to lay on the Table, under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952, a copy of Notification No. S.O. 511 dated the 7th March, 1959. [Placed in Library. See No. LT-1317/59.]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

THIRTY-NINTH REPORT

Sardar Hukam Singh (Bhatinda): Sir, I beg to present the Thirty-ninth Report of the Committee on Private Members' Bills and Resolutions.